an>

Title: Shrimati Kavitha Kalvakuntla called the attention of the Minister of Home Affairs to the decision to discontinue Kousar Nag Yatra in South Kashmir which will impede the plans to rehabilitate Kashmiri Pandits.

SHRIMATI KAVITHA KALVAKUNTLA (NIZAMABAD): Hon. Speaker, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"The decision to discontinue Kousar Nag Yatra in South Kashmir which will impede the plans to rehabilitate Kashmiri Pandits."

(Placed in Library, See No.LT 689/16/14)

Madam Speaker, thank you for this opportunity. The notice for the Calling Attention that I had given to the hon. Home Minister was not particularly regarding the Kousar Nag Yatra, but it was related to the rehabilitation of the Kashmiri Pandits. So, the focus of the notice was not on this Yatra. Of course, this Yatra is very important one, but the Yatra was not a traditional one. ...(*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI RAJNATH SINGH): Madam Speaker, a Statement is laid on the Table of the House....(*Interruptions*)

**माननीय अध्यक्ष :** यह ले हो गया है और इसकी कॉपीज़ आप तक पहुंच रही हैं।

â€¦(व्यवधान)

**माननीय अध्यक्ष :** ठीक है, वे पढ़ लेंगे।

SHRI RAJNATH SINGH: Madam Speaker, a concern has been raised from different quarters about adverse impact of discontinuing the Kausar Nag Yatra on the plan for the rehabilitation of Kashmiri Pandits.

At the outset, the Government of India would like to reiterate its stand that it is committed to rehabilitate and facilitate the return of Kashmiri Pandits who migrated to Jammu and different parts of the country in the early 1990s back to the Kashmir Valley. In this context, the Government will further like to clarify that there is no linkage between the participation of Kashmiri Pandits in Kausar Nag Yatra with their rehabilitation.

Madam Speaker, Kausar Nag is a lake, located at a high altitude of about 12,000 feet in the Pir Panjal range in the Kulgam District, in the Southern part of Kashmir Valley. It is believed among the Hindus of the State of Jammu and Kashmir, that the stream of the lake has emanated from the feet of Lord Vishnu and its water contains medicinal value. Traditionally, prior to 1989, before the onset of militancy, the devotees used to visit this place in an unorganized manner for performing their Puja on the day of Nag Panchmi in the Shravan month of Hindu calendar. They would take the route from Reasi *via* Gul Gulab Garh on foot. It was not a traditional Yatra but an event to perform only Puja. The Puja, however, got disrupted with the eruption of militancy. The Puja at Kausar Nag was, however, resumed by the devotees a few years back following improvement in the overall security scenario through its traditional route, i.e. Gul Gulab Garh *via* Reasi with its base camp at Village Chassana, Tehsil Chassana in the District Reasi of Jammu region.

The State Administration has been making the security arrangements for the pilgrims coming from the Reasi side of the Jammu region to Kausar Nag in Kulgam District. This year also, a batch of 150 devotees who came from the traditional Reasi route performed their Puja at Kausar Nag on 1st August, 2014 and returned on the same date. The controversy, however, erupted this year over the six day long event (28 th July – 02nd August) between the Valley side separatists against the Kashmiri Pandit organizations.

Madam, while the pilgrimage was on from the traditional route *via* the Reasi side, Shri Vinod Pandita, Chairman, All-Party Migrant Coordination Committee leading another group, made a request to the DC, Kulgam for performing the Yatra *via* the non-traditional route from the Valley side. The Army and other Government officials were instructed by the DC, Kulgam to facilitate a parallel Yatra from the Valley side of Kulgam district. Meanwhile, on the appeal of the Separatists, about 200 locals of Kulgam tried to march towards Kausar Nag on July 31, for building a mosque at Kangwatu, near Kausar Nag. This attempt was, however, thwarted by the security forces. In view of the tension building up between the groups trying to reach Kausar Nag from the Valley side and the locals under the banner of "Save Kausar Nag Front", Shri Vinod Pandita and his group was disallowed to undertake the parallel Yatra from the Valley side of Kulgam. He was advised to join the group which had gone from the Reasi side of the Jammu region. This offer, however, was turned down by Shri Vinod Pandita.

The above said event, however, has led to a major controversy between the Jammu based groups and Kashmiri Migrant Committee on the one side

which gave hype to a low key event of a group of pilgrims performed Puja on the day of Nag Panchami and on the other side, the Valley-based separatists, and the mainstream political parties which called the event, a well-planned conspiracy and project the event as having an adverse environmental impact on the Kausar Nag area. A few prominent leaders of the State expressed that the issue was neither communal nor ecological but politically motivated in order to create a 2008 agitations-like situation where one community was pitted against another and made the issue as Jammu region Vs. Kashmir.

As per the report, the main body of Yatris who went from the traditional route, Jammu were facilitated by the State Government for undertaking the journey and they performed Puja on the day of Nag Panchami. The other small group of Yatris who wanted to reach the lake *via* the non-traditional route from the Valley side of Kulgam were denied permission by the District Administration on account of law and order considerations. The issue, for the time being, has subsided.

As far as the Government's plan for the return and rehabilitation of the Kashmir migrants to the Kashmir Valley is concerned, it will not be affected by the recent incident of `Kausar Nag'. The Government has announced various packages, from time to time for the Kashmir migrants. At present, the Prime Minister's Package amount of Rs.1,618.40 crore announced in 2008 is being implemented. The Package provides for financial assistance for purchase or construction or repair of houses in the Valley, construction of transit accommodations in the Valley, scholarship to the students, Government jobs to the migrant youth, assistance for self-employment, assistance for agriculture and horticulture, waive of interest on unpaid loan, etc.

The review of the rehabilitation plans and packages announced for the return of Kashmiri migrants is a continuous process. A revised proposal with financial implication of Rs.5,820 crore has since been received from the State Government. The proposal envisages upward revision of the scale of most of the items of the existing PM package of 2008.

Our Government in the Union Budget 2014-15 present on 10th July, 2014 in Lok Sabha has earmarked Rs.500 crore for the rehabilitation and return of Kashmiri migrants. ...(*Interruptions*) In view of the past experience, it has been felt that the new package for return and rehabilitation of the Kashmir migrants should be carefully finalised in consultation with the State Government and representatives of the migrants. Our Government has already started the process for drawing the contours of the scheme.. ...(*Interruptions*)

**माननीय अध्यक्ष :** एक तो आप रूल के अंदर मामला उठाते नहीं हो और फिर बीच में बोलते हो। अब जिसने रूल के तहत मुद्दा उठाया है, वहीं बोलेंगे। This is not fair.

â€¦(व्यवधान)

HON. SPEAKER: You are not supposed to say.

...(*Interruptions*)

**माननीय अध्यक्ष :** कोई नहीं बोलेगा, जिनके नाम हैं, वही बोलेंगे। What is this happening?

कविता जी, बोलिए।

...(व्यवधान)

**माननीय अध्यक्ष:** जिनका नाम इस ध्यानाकÂाण प्रस्ताव में आया है, केवल उन्हीं सदस्यों को अपनी बात कहने का मौका मिलेगा।

SHRIMATI KAVITHA KALVAKUNTLA : Madam Speaker, I thank you for the opportunity. In the last few weeks we have seen in this Parliament that we have spoken about many national and international issues, particularly about the attack on Gaza and about the Palestine problem. As the largest democracy in the world, definitely speaking about these issues and standing with the innocent people is our duty. We speak about Gaza, we speak about Palestine, but we have conveniently forgotten our own clan, our own refugees in this country. So, I believe that all of us should seriously discuss about the issue of Kashmiri Pandits and since the BJP Government said that it is committed towards rehabilitating them back home, I believe all of us should, together, come out with a blueprint and give them confidence.

Madam, in 1990 militancy broke out in the Kashmir Valley and it has forced its Hindu minority into exile. About three and a half lakh Kashmiri Pandits were forced out of a land where their ancestors had lived for thousands of years. The administration collapsed and the terrorists went on a killing frenzy, putting to death at least 700 innocent people, some of them in extremely brutal fashion. औरतों को तो जिंदा काटकर फेंक दिया गया था। बच्चों का भयंकर तरीके से मेसेकर हुआ था।In just a matter of few months, Kashmiri Pandits became refugees in their own country.

Madam, in 1947, when the entire country was suffering with the aftermath of partition, Mahatma Gandhiji had said that it is only Kashmir that I look upto, it is only there I see a ray of hope. But in 1990 when this massacre started, that ray of hope faded completely. The Pakistan-instigated ethnic cleansing had begun on that day and unfortunately consecutive Indian Governments could not read into it because what happened in 1990 had continued and it was not a one time thing. After 1990, it was repeated again. In 1991 there were attacks on Kashmiri Pandits, in 1997 there were attacks on them, in 1998 and also in 2003. It has been 25 years since these Kashmiri Pandits have been driven out of their homeland. My sincere request to the Government is that they should give them a sense of justice. पैसा तो हम देते आ रहे हैं। उनके लिए टैंट्स बनाए थे, वे इतने बढ़िया बनाए थे, hundreds of people died of snake bite, hundreds of people died out of sun stroke and hundreds of people died out of depression. That was the condition that we put them in. Their tents never had good facilities.

But apart from the money factor, they should get a sense of justice. About 700 Kashmiri Pandits were killed and the official records say that only 219 were killed. FIRs are very few, none of the FIRs has been ever followed up and nobody is arrested. If there is not a single conviction in these 700 killings and now we are asking them to go back and say that the Government is committed to send them back, how do we ensure their safety? More

than the safety, how do we assure them of coexistence there? Is there a conducive atmosphere where we want them to go back? How do we take care of that situation? This is the important issue that we all need to deliberate upon and arrive at a blueprint.

We see many NGOs, many international think tanks, many groups, like UN Groups intervening on small issues. But it is a shock that nobody came to their aid. Even the media had ignored them very largely. In these 25 years, irrespective of their faith, हिन्दू हों, मुस्लिम हों, सिख हों, बुद्धिस्ट हों there were killings in thousands and they have suffered a lot due to endless cycle of violence. This should come to an end. We should put an end to this and this should begin by rehabilitating the Kashmiri Pandits as a first step.

Madam, I would like to draw the attention of all the hon. Members of this House to the fact that, as I mentioned, about 700 Kashmiri Pandits were killed and no conviction has happened. I would particularly want to point out to two cases here. In 1990, a terrorist called Farooq Ahmed Dhar *alias* Bitta Karate – with your permission I am taking the name – had accepted on record, in public forum and on television that he had killed about 20 people. The first person he had ever killed was a person called Satish Kumar and the young man was killed in February, 1990. His case has been registered in Srinagar under FIR No. 22/90. But Farooq Ahmad Dar spent a few years in jail and was released on bail. While releasing him on bail, the designated TADA Judge, Mr. N.D. Wani had remarked; and I would like to quote the Judge's words:

> "The Court is aware of the fact that the allegations levelled against the accused are of serious nature and carry a punishment of death sentence or life imprisonment. But the fact is that the prosecution has shown total disinterest in arguing the case which is in complete violation of Article 21 of the Constitution."

Madam, I would just like to ask the Central Government here, if the State Government had not shown any interest, what was the Central Government doing? What was the Ministry of Home Affairs of the Central Government doing? When Kashmiri Pandits seek some information under RTI, the Central Home Ministry said, they have no information about this particular terrorist. How can you not have information about a terrorist like this who goes on record and says that he has killed so many people?

Other than that, I would like to highlight another case. The idea of highlighting these cases is to regain some faith in the Kashmiri Pandits. I have interacted with many of them personally. When they want to go back, they only ask one question: कैसे जाएं, किस मुंह को लेकर जाएं, हमारे कातिल तो वहां खुलेआम फिर रहे हैं। हम जाकर अपने गांव में क्या करेंगे? This is what they have asked.

To put them to justice, to bring justice and give them a sense of justice, I would like to highlight another case. This particular case is regarding the four unarmed personnel of Indian Air Force who were killed while they were waiting for a bus in Srinagar on January 25, 1990. This case is not under the State Government. This case is directly under the CBI. But since 25 years, no charges have been framed in this case. Those who were killed that January morning, included a Squadron Leader Ravi Khanna and his three colleagues, one Corporal D.B. Singh, one Corporal Uday Shankar and an Airman, Azad Ahmad. मैडम, टैरिरिस्ट का जैसे कोई मजहब नहीं होता है, वैसे ही ये जो मारे गये उसमें सभी धर्मों के लोग हैं, हिंदू है, मुस्लिम है, यह कम्युनल इश्यू नहीं है, एक जस्टिस दिलाने का इश्यू है। We have to punish the culprits, whoever they are, whichever religion they belong to.

Madam, I just want to ask the Indian Government one thing. अगर एयरफोर्स के ऑफिसरों को मारने के 25 साल बाद भी केस में प्रोग्रेस नहीं होती है, तो उनकी फैमिली क्या करे, कहां जाए, किससे पूछे? Particularly, does the Indian State care for its men in uniform? Why should they perform the duty? How do you motivate the younger generations to come and join the Army? I believe, we have to seriously consider this issue and move forward and make progress in this case. जब वर्ष 2003 में कत्लेआम हुआ था, तब माननीय अटल बिहारी वाजपेयी जी गवर्नमेंट में थे और उन्होंने कहा था, we will rehabilitate the Pandits. Now, after 10 years, again there is a BJP-led Government at the Centre. Judging from its recent statements and its election manifesto, it seems that the Government is serious about making possible the return of Kashmiri Pandits to their homeland.

बस इतना ही प्रश्न पूछ कर मैं अपनी बात समाप्त करना चाहती हूं मैडम, does the Government have any blueprint for their return? If yes, what plans does it have to ensure their safety and to give them protection? It is because, right now, it seems that the Government is trying to push them back to their homeland just to show some result saying, कश्मीरी मुद्दे पर हमने आगे कदम बढ़ाया है। I sincerely urge upon the Government that until and unless you cannot guarantee their safety, do not put them in danger. Kindly do not put them in danger.

I would also say one more thing. Kashmir is definitely an integral part of India; there is no doubt about it. When we say that, we have to give a sense of justice to the Kashmiris. They have suffered enough. I sincerely request the BJP and the Government that let us not drag them into this *yatra* politics. Instead, let us think objectively. How will the Kashmiri Pandits return to the valley when their killers are roaming free? Kindly think about this particular issue.

My sincere request in the end is this. Please order for a retrial of the pending cases and please prepare a foolproof blueprint to send the Pandits back home. Kindly take the Pandits who are on the ground into confidence. Work along with them and involve the local people for a friendly co-existence.

**श्री एल.के.आडवाणी (गांधीनगर):** अध्यक्ष जी, जब कविता जी बोल रहीं थीं, तब मैं उनकी बात ध्यान से सुन रहा था। मुझे स्मरण आया कि मेरे साथ बैठे हुए साथी जो संसदीय कार्य मंत्री होने के नाते आज सरकार का हिस्सा हैं, वे अंतरिम काल में जब न यूपीए की सरकार थी और न हमारी सरकार थी, उस समय वे गृह मंत्रालय की ओर से जो स्टैंडिंग कमेटी बनी थी, उसके अध्यक्ष थे। मुझे भी उस समिति का हिस्सा बनने का अवसर मिला था। मुझे स्मरण है कि इसी विषय को ले कर जिसका उल्लेख विस्तार से कविता जी ने सदन में किया है, उस स्टैंडिंग कमेटी में शायद दो दिन तक चर्चा चली। विस्तार से इस विषय पर चर्चा चलने के बाद वे सारी बातें दोहराई गई जो कि वाजपेयी जी के कार्यकाल में और सरकार की ओर से वक्तव्य किया गया था कि जितने लोग माइग्रेंट्स के रूप में आज हमारे देश में शरणार्थी बने हुए हैं, उन्हें हम वापिस वहां पहुंचाएंगे। मुझे लगता है कि इस पर बहस करने की बजाय आपस में और वाद-विवाद करने की बजाय उस रिपोर्ट को लेकर के यहां पर लाया जाए और उसको फॉलोअप किया जाए और कैसे गृह मंत्री कर रहे हैं, इसकी जानकारी मिलनी चाहिए।

मैं तो समझता हूं कि आज जितनी बातें कविता जी ने कही हैं, एक-एक बात में वजन था। इसकी पुष्टि उस रिपोर्ट से भी होगी, जो रिपोर्ट गृह मंत्रालय की समिति ने बनायी थी, जिसका हिस्सा मैं भी हूं, इसलिए मैं चाहूंगा कि इस पर वाद-विवाद न होकर के उसको इम्पलीमेंट कैसे किया जाए, इस पर सरकार द्वारा विचार किया जाए और गृह मंत्री उसको इम्पलीमेंट करें।

**श्री अनुराग सिंह ठाकुर (हमीरपुर):** अध्यक्ष जी, एक महत्वपूर्ण विषय पर पिछले एक सप्ताह से चर्चा की मांग की जा रही थी, आज आपने समय दिया है, इसके लिए हम आपके आभारी हैं।

महोदया, कविता जी ने विस्तार से कश्मीरी पंडितों की समस्याओं को सामने रखा है। 25 वर्ष पहले विस्थापित हुए कश्मीरी पंडित आज शायद हाउस में बैठे हम सब लोग उनके दर्द को तब तक नहीं जान पाएंगे, जब तक हम उनसे इस संबंध में कोई बातचीत न करें। दिल्ली में हजारों की तादाद में वह टैंटों में रहे, अपने आलीशान घरों को छोड़ कर यहां रहने के लिए मजबूर हुए। उनकी एक पीढ़ी चली गयी, अब दूसरी पीढ़ी को भी शायद आशा की किरण तब नज़र आयी है, जब मोदी सरकार आयी और उन्होंने कहा कि यहां पर कश्मीरी पंडितों के पुनर्वास के लिए हम योजना लेकर आएंगे। पांच सौ करोड़ रुपये का उसके लिए प्रावधान भी किया गया। लेकिन आडवाणी जी ने जैसा कहा कि वातावरण बनाने की आवश्यकता है। वातावरण कहां बनेगा, जहां वह लोग वापस जाएंगे। अगर उनको कश्मीर में वापस जाना है तो एक कौसर नाग यात्रा जो पीरपंजाल की घाटियों में 12 हजार फीट पर यात्रा करने के लिए जाते हैं। उसका पुराना रूट सौंफियान से कोंगवतन और कौसरनाग की यात्रा की जाती है। कुलगाम के डिप्टी कमिश्नर ने परमीशन भी दे दी। 26 दिनों तक वहां कोई नहीं बोला और जब यात्रा शुरू होनी थी तो उससे एक दिन पहले अलगाववादियों ने हुर्रियत लीडर ने यह कह दिया कि यहां से यात्रा नहीं होगी। कश्मीर पंडित आएंगे तो यहां की डेमोग्रेफी पर फर्क पड़ेगा। यह मुस्लिम लैण्ड है, यहां कश्मीरी पंडित वापस कहां से आएंगे? इस तरह की चर्चाएं की गयीं और यहां तक कि वहां इस प्रकार के पोस्टर लगाए गए। डीसी ने जो दो तारीख को अपनी परमीशन दी थी, वह उन्होंने विड्रा कर ली। क्या कश्मीर में अलगाववादी नेता तय करेंगे कि वहां क्या होगा? क्या कश्मीर में हुर्रियत नेता तय करेंगे कि वहां पर क्या होगा? जम्मू-कश्मीर के मुख्य मंत्री एक छोटी से छोटी बात पर ट्वीट कर दिया करते थे, कौसरनाग यात्रा पर जिस तरह के संकट छाए, तब से वह चुप क्यों बैठे हैं?...(व्यवधान) आखिर जम्मू-कश्मीर के मुख्य मंत्री इस विषय पर अपनी कोई राय नहीं रख रहे हैं? ईद की बधाई देने के बाद उसके बाद वह क्यों नहीं कह पाए?...(व्यवधान)

**माननीय अध्यक्ष :** केवल प्रश्न पूछिए।

**श्री अनुराग सिंह ठाकुर :** मैडम, अगर यह रूट पहले से था तो इसको बंद क्यों किया गया? मुझे दुख इस बात का होता है जब कोई अपने आपको कश्मीरी पंडित तो कहता है लेकिन साथ बैठे अपने नेता को रोक नहीं पाता जब कश्मीरी पंडितों की बात की जाती है तब वे चुपचाप बैठे रहते हैं।...(व्यवधान) कश्मीरी पंडितों के दुख को देखते हुए...(व्यवधान)

**माननीय अध्यक्ष :** अनुराग जी, आप क्लेरिफिकेशन पूछिए।

â€¦(व्यवधान)

SHRIMATI SUPRIYA SULE (BARAMATI): Madam, he is not here to defend. â€¦ (*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): Madam, he is not here to defend. ...(*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, I am on a point of order. â€¦ (*Interruptions*)

HON. SPEAKER: What is your point of order? Under which Rule are you raising it?

SHRI MALLIKARJUN KHARGE : My point of order is under Rule 197 which is regarding the procedure to be followed under Calling Attention.

It says:

> "(2) There shall be no debate on such statement at the time it is made but each member in whose name the item stands in the list of business may, with the permission of the Speaker, ask a clarificatory question and the Minister shall reply at the end to all such questions: â€¦"

**माननीय अध्यक्ष :** वही बोल रही हूं कि आप प्रश्न पूछिए।

â€¦(व्यवधान)

**श्री मल्लिकार्जुन खड़गे :** कविता जी ने बोला, हमने सुना क्योंकि पहली बार उन्होंने बोला।...(व्यवधान)

**माननीय अध्यक्ष :** पहला व्यक्ति बोल सकता है।

â€¦(व्यवधान)

**श्री मल्लिकार्जुन खड़गे :** इसमें कोई राजनीति करने का सवाल नहीं है। ...(व्यवधान) जैसा कि हमारे सीनियर लीडर आडवाणी जी ने कहा कि इसकी रिपोर्ट पेंडिंग है तो वह रिपोर्ट लाकर चर्चा करते वक्त आप सारी चीजों पर चर्चा करिए। ...(व्यवधान) उसमें सभी लोग उत्तर देने वाले देंगे लेकिन इसमें प्वाइंट ऑफ ऑर्डर के मुताबिक मैंने जो उठाया है, आप कहिए कि वह क्लेरिफिकेशन पूछें और अगर चर्चा करनी है तो रिपोर्ट पेश कीजिए। चर्चा होने दीजिए। सब लोग चर्चा करेंगे।...(व्यवधान)

HON. SPEAKER: You are right. I accept it. Only clarificatory questions can be asked.

...(*Interruptions*)

**माननीय अध्यक्ष :** जिनका नाम है, वे ही पूछेंगे। हो गया। It is the same thing.

...(*Interruptions*)

PROF. SAUGATA ROY : He is not here to defend. Madam, how can you keep it on record? This is not right. ...(*Interruptions*)

HON. SPEAKER: He has not taken any name. You just do not know.

...(*Interruptions*)

**माननीय अध्यक्ष :** अनुराग जी, केवल आपको क्लेरिफिकेशन पूछना है।

**श्री अनुराग सिंह ठाकुर :** मैडम, दुख इस बात का है कि दस वर्षों में खुद तो ये कुछ कर नहीं पाए।...(व्यवधान)

HON. SPEAKER: Nothing like that. आपको उत्तर चाहिए कि नहीं चाहिए या हल्ला-गुल्ला चाहिए?

...(*Interruptions*)

**श्री अनुराग सिंह ठाकुर :** आज जब कश्मीरी पंडितों की बात यहां पर ...(व्यवधान) अगर कश्मीरी पंडितों के दर्द की बात यहां पर की भी जा रही है, उस पर इतना हल्ला करना ...(व्यवधान)

मैडम, मेरा मूल प्रश्न यहां पर आता है, ...(व्यवधान) अगर यात्रा का रूट सौंफियान-कोंगवतन से लेकर कौसरनाग का था, डी.सी. ने परमिशन दी तो उसको किसके दबाव के चलते वापस लिया गया? मैडम, मेरे तीन-चार प्रश्न हैं।...(व्यवधान)

**माननीय अध्यक्ष :** आप प्रश्न पूछिए।

â€¦(व्यवधान)

**श्री अनुराग सिंह ठाकुर :** मैडम, ये क्यों वापस लिया गया और अगर भारत के संविधान के अन्तर्गत हर व्यक्ति को अपने धर्म का पालन करने की इजाजत है तो क्या कश्मीरी पंडितों को नहीं है?...(व्यवधान) क्या जम्मू-कश्मीर की सरकार कश्मीरी पंडितों के लिए वहां पर कौसरनाग यात्रा जाने के लिए उचित व्यवस्था नहीं करेगी? एक यह प्रश्न था। दूसरा मेरा प्रश्न है कि जब हम कश्मीरी पंडितों के पुनर्वास की बात करते हैं और वहां पर बैठे कुछ अलगाववादी नेता यह कह देते हैं कि उनके आने से डैमोग्रेफिक फर्क पड़ेगा तो यह एक बहुत बड़ा प्रश्नचिन्ह खड़ा करता है कि एक यात्रा के लिए जब 40 लोगों ने जाना था तो उस पर वे राजी नहीं हुए तो 50,000 से ज्यादा अगर कश्मीरी पंडित वापस जाएंगे तो उस समय क्या हालात पैदा होंगे?...(व्यवधान) और यही बात मैं एक बार फिर कहना चाहता हूं।...(व्यवधान)

**माननीय अध्यक्ष :** अब आपने अपनी बात कह दी। इतना ज्यादा नहीं। अनुराग जी, अब आपकी बात हो गयी। एक ही प्रश्न पूछना था। बहुत हो गया। संजय जायसवाल जी।

â€¦(व्यवधान)

**डॉ. संजय जायसवाल (पश्चिम चम्पारण) :** मैडम, पूछने दीजिए न।...(व्यवधान)

**श्री अनुराग सिंह ठाकुर :** मैंने तो फिर पूछ लिया। आपके कश्मीरी पंडित तो वह भी नहीं पूछ

पाए जो बैठे हैं।...(व्यवधान)

**डॉ. संजय जायसवाल :** माननीय अध्यक्ष जी, आपका बहुत धन्यवाद। माननीय गृह मंत्री जी के उत्तर से मैं बहुत संतुष्ट हूं। जब कश्मीर में कश्मीर की सरकार तैयार थी कि यह यात्रा कश्मीर से निकलेगी तो मेरा प्रश्न है कि कश्मीरी पंडित कश्मीर से रास्ते से नहीं जाएंगे तो क्या दूसरे रास्ते से जाएंगे? केंद्र सरकार को इसमें कोई आब्जेक्शन नहीं था और यह यात्रा जा रही थी। मुझे समझ में नहीं आता कि कोई सैपरेटिस्ट कैसे इसे तय कर सकता है?

महोदया, मैं एक बात कहकर अपनी बात समाप्त करूंगा। इंडोनेशिया इस्लामिक देश है। हिंदुस्तान के बाद अगर रामायण का सबसे बड़ा मंचन होता है तो इंडोनेशिया में होता है। जब उन पर आब्जेक्शन किया गया तो कहा गया कि हमने अपना धर्म बदला है, पूर्वज नहीं बदले हैं। इसीलिए हिंदुस्तान में किसी भी धर्म के व्यक्ति को किसी भी रास्ते से अपने धर्म स्थल जाने की इजाजत है। कृपया माननीय गृह मंत्री बताएं कि प्रदेश सरकार के साथ क्या कर रहे हैं? जब प्रदेश सरकार ने परमिशन दी है तो क्यों नहीं कश्मीरी पंडित अपने रास्ते से अपने धर्म स्थान पर नहीं जा सकते हैं?

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I would confine my queries clarificatory in nature.

My first query is on the statement, which the hon. Home Minister has made here. In the statement, there is a little bit of confusion. Firstly, in the statement, the hon. Home Minister has stated that 'it was not a traditional yatra. At the same time, he has also mentioned that there is a traditional route and there is an untraditional route. The traditional route is from the Jammu side and the untraditional route is from the Valley side.' If it is not a traditional yatra, how can you have a traditional route and an untraditional route? अगर हिंदी वर्ज़न होता तो कुछ अलग व्याख्या आ जाती।.

But I would come to the essence of the question because as Kavithaji just now mentioned, she was more concerned with the rehabilitation of the Kashmiri people in Kashmir Valley and she did not want this Kausar Nag Yatra to be inter-twined with this. But the crux lies there because in this statement, the hon. Home Minister has made it very clear that a section of the Hurriyat, not the whole association, objected to the yatra from the Valley side; and they wanted to erect another worship place. That may lead to certain conflict. That was the reason why the DC withdrew it.

But here, I would like to read two statements. One statement is from the first Prime Minister of our country and another is from the second President of our country.

Jawaharlal Nehru wrote in 1961, and I quote:

> "We talk about a secular state in India. It is perhaps not very easy even to find a good word in Hindi for 'secular'. Some people think it means something opposed to religion. That obviously is not correct. What it means is that it is a state which honours all faiths equally and gives them equal opportunities. "

> Sarvepalli Radhakrishnan, the then President of India when Nehru was Prime Minister, expressed a similar opinion, and I quote:

> "When India is said to be a secular state, it does not mean that we as a people reject the reality of an unseen spirit or the relevance of religions to life or that we exalt irreligion. It does not mean that secularism itself becomes a positive religion or that the State assumes divine prerogatives. Though faith in the supreme spirit is the basic principle of the Indian tradition, our State will not identify itself with or be controlled by any particular religion."

The question lies here. I would like to understand from the Union Government. When Provincial Government fails to protect the secular fabric, when a section of fissiparous organization gives a call that 'we will not allow this yatra to function', what steps have been taken to protect the religious minority in the State of Jammu and Kashmir?

At the same time, I would also like to understand whether the Government isâ€"competent is not the right wordâ€"strong enough to provide easement right to Hindus to visit Kausar Nag from the Valley side.

**श्री राजनाथ सिंह :** अध्यक्ष महोदया, हमारे सभी सम्मानित सदस्यों ने बहुत ही महत्वपूर्ण बिंदुओं की ओर ध्यान आकर्Âिात किया है। जहां तक कौसरनाग यात्रा का प्रश्न है, उसके विस्तार में जाने की कोई आवश्यकता नहीं है, क्योंकि उस संबंध में मैंने अपना एक स्टेटमैन्ट दे दिया है। हमारे सम्मानित सदस्य, श्री भर्तृहरि जी ने जो जानकारी यात्रा के संबंध में चाही है, वह ट्रेडिशनल थी कि नहीं थी, मैं इसे क्लेरिफाई कर देना चाहता हूं कि पहले कश्मीर घाटी से जब कश्मीरी पंडित कौसरनाग स्नान करने के लिए, पूजा करने के लिए जाते थे तो वे कुलगाम के रास्ते से होकर जाते थे। लेकिन जब से कश्मीरी पंडितों का माइग्रेशन कश्मीर वैली से हुआ है और जम्मू में जाकर जो हमारे कश्मीरी पंडित बसे हैं, जब उन्हें जम्मू से कौसरनाग जाने के लिए यात्रा करनी होती है तो

उन्होंने 2010 से यात्रा के मार्ग जाना प्रारम्भ किया है। इस बार की परमिशन भी उन्हें मिली थी, लेकिन वहां पर कुछ इस प्रकार की अपरिहार्य परिस्थितियां पैदा होने के कारण वहां के डिस्ट्रिक्ट एडमिनिस्ट्रेशन ने इस परमिशन को निरस्त कर दिया। लेकिन अधिकांश लोग जो कौसरनाग जाना चाहते थे, वे कौसरनाग गये और उन्होंने वहां स्नान और पूजा जो भी करना चाहिए था, अपनी उस सारी धार्मिक क्रिया को उन्होंने सम्पन्न किया है। हां यह सच है कि 1 अगस्त के बाद कुछ ऐसी अलगाववादी ताकतों ने वहां पर प्रदर्शन किया और अपना यह विरोध दर्ज कराया कि जो कुलगाम का रास्ता है, इधर से यात्रा नहीं होनी चाहिए, लेकिन वहां के एडमिनिस्ट्रेशन ने प्रभावी तरीके से उसे रोकने में कामयाबी हासिल की है।

अध्यक्ष महोदया, कश्मीरी माइग्रेन्ट्स, कश्मीरी पंडितों की वापसी और पुनर्वास के संबंध में मैं इस सदन का ध्यान आकर्Âिात करना चाहता हूं। यह हमारे लिए राजनीतिक विÂाय नहीं है। यह हमारे लिए राÂट्रीय मुद्दा है। हमारे लिए इससे बड़ी दूसरी क्या चुनौती हो सकती है कि हमारे देश का ही नागरिक, हमारा देशवासी अपने ही देश में शरणार्थी की जिंदगी जीने को मजबूर है। यह हिन्दू, मुसलमान और ईसाई का सवाल नहीं है, जाति, पंथ और मजहब के आधार पर इसे नहीं देखा जाना चाहिए। इसे देखा जाना चाहिए तो इंसाफ और इंसानियत के आधार पर देखा जाना चाहिए। यह देश के मान, सम्मान और स्वाभिमान से जुड़ा हुआ सवाल है। यह किसी जाति, पंथ और मजहब का सवाल नहीं है। यह हमारे लिए जज्बाती सवाल है। हमारी युवा सदस्या कविता जी ने जानना चाहा है कि क्या कश्मीरी पंडितों की वापसी और उनके पुनर्वास के लिए जो पांच सौ करोड़ रुपये का एलोकेशन हमारी सरकार ने इस बार 2014-15 के बजट में किया है तो क्या आप कश्मीरी पंडितों का पुनर्वास वहां करा पायेंगे कि नहीं करा पायेंगे। मैं इस संबंध में यह स्पÂट कर देना चाहता हूं कि हम जब कोई कमिटमैन्ट करते हैं तो कमिटमैन्ट बहुत सोच-समझकर करते हैं और फर्म कंविक्शन के साथ करते हैं, दृढ़ इच्छा शक्ति के साथ करते हैं। मैं तो यह चाहूंगा कि अपने देश का चाहे वह हिंदू हो, चाहे वह मुसलमान हो, चाहे वह ईसाई हो, चाहे वह पारसी हो, जो भी भारत का नागरिक है, वह अपने देश में शरणार्थी की जिंदगी जीने को मजबूर नहीं होगा, बल्कि इसमें तो संसद को सर्वसम्मत एक प्रस्ताव पारित करना चाहिए। मैं पूरी संसद से अपील करना चाहता हूं कि हमारी सरकार ने कश्मीरी पंडितों के पुनर्वास का जो कदम उठाया है, इस संबंध एक प्रस्ताव सीधे यहां संसद से पारित करे कि यह पूरी की पूरी संसद इसके लिऐ पूरी तरह से प्रतिबद्ध है, जब तक हम अपने देश के एक-एक नागरिक को जो आज अपनी ही धरती पर, अपनी ही मां की कोख में वह शरणार्थी की जिंदगी जीने को मजबूर है, जब तक वह जहां चाहता है, वहां उसे वापस न कर लेंगे और जब तक हम उसे रीहैबिलिटेट नहीं कर लेंगे, तब तक चैन की नींद नहीं लेंगे, हर देशवासी का यह संकल्प होना चाहिए।

HON. SPEAKER: Now, 'Zero Hour' - Shri A.P. Jithender Reddy.

...(*Interruptions*)

**श्री अश्विनी कुमार (करनाल) :** अध्यक्ष महोदय, ये सब बातें बेमानी हैं। जब तक आप धारा-370 को खत्म नहीं करते और कॉमन सिविल कोड को लागू नहीं करेंगे। ...(व्यवधान)

HON. SPEAKER: No. I have taken up 'Zero Hour'.

...(*Interruptions*)

HON. SPEAKER: Shri A.P. Jithender Reddy.

Nothing will go on record except what Shri Jithender Reddy speaks.

*(Interruptions) ...(Not recorded)*

HON. SPEAKER: I have called Shri Jithender Reddy and not you.

...(*Interruptions*)

**श्री अश्विनी कुमार :** गृह मंत्री जी, आप मेरी बात सुनिए कि आपको जो कुछ भी करना है, उससे पहले धारा-370 को खत्म कीजिए।

HON. SPEAKER: Nothing is going on record.

*(Interruptions) â€¦**

HON. SPEAKER: Nothing is going on record except what Shri Jithender Reddy speaks.

*(Interruptions) â€¦**

**12.47 hrs.**